

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510
IB-802/ND/2022

IN THE MATTER OF:

IVL Dhunseri Petrochem Industries Pvt. Ltd.

....Applicant

Vs.

Iceberg Aqua Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Soumya Dutta, Adv.

For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya
Shyam, Advs.

ORDER

Heard the submissions made by Ld. Counsel for the Operational Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor has submitted that reply has been filed. However, since the reply is not filed within the time granted by the Tribunal, Ld. Counsel is directed to take steps to file delay condonation application. Ld. Counsel for the Operational Creditor has prayed for grant of time to file the rejoinder. A week days time is granted. List the matter on **15.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)